

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1622/2001

New Delhi, this the 6th day of the July, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

Shri. Rajbir Singh
Principal (Retd.)
Resident of 1449/104
Durgapuri, Delhi-110093.

(By Advocate: Shri U.S. Chaudhary) ... Applicant

V E R S U S

1. Director of Education
N.C.T. of Delhi,
Directorate of Education,
Old Secretariat
Delhi-110054.
2. Govt. of N.C.T. of Delhi
Through its Chief Secretary
5, Sham Nath Marg, Delhi
3. Union of India
Through its Secretary
Ministry of Human Resources Development,
(Deppt. of Education)
New Delhi.

... Respondents

O R D E R (O R A L)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 and sought directions to the respondents to release all retiral benefits alongwith interest at the rate of 12% per annum to him.

2. Brief facts of the case are that the applicant was employed with the Respondent No.1 and 2 as Principal and after serving them for nearly 30 years, he was retired as such on 31.12.2000. At the time of retirement, he has posted in Govt. Boys Sr. Sec. School, Shivaji Park, Shahdra, Delhi. The applicant has also submitted



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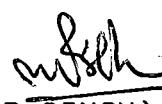
(2)

representation dated 20.2.2001. He has also sent reminders, but till now the respondents have not decided his representation.

3. After hearing learned counsel for the applicant and also perusing the records, I feel it would be proper to give directions to the respondents to decide the representations of the applicant by passing a speaking, detailed and reasoned order.

4. Accordingly, the respondents are directed to decide the representations of the applicant by passing a speaking, detailed and reasoned order within two months from the date of receipt of a copy of this order.

5. The OA is disposed of with the above directions at the admission stage. No costs.


(M.P.SINGH)
MEMBER(A)

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